

**FORM A**  
**PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF  
KUSHMANDA PROPERTIES PVT. LTD.**

**RELEVANT PARTICULARS**

|     |   |   |
|-----|---|---|
| 1.  | Name of corporate debtor  | <b>Kushmanda Properties Private Limited</b>   |
| 2.  | Date of incorporation of corporate debtor   | 02/11/2005  |
| 3.  | Authority under which corporate debtor is incorporated / registered   | Registrar of Companies, Delhi   |
| 4.  | Corporate Identity No. / Limited Liability Identification No. of corporate debtor   | U15201DL2005PTC142256   |
| 5.  | Address of the registered office and principal office (if any) of corporate debtor  | Half Mezzanine no. 1, Sandhya Deep Building 15, East of Kailash near Community Centre, South Delhi, New Delhi, Delhi, India, 110065   |
| 6.  | Insolvency commencement date in respect of corporate debtor   | 13/11/2025 (Date of Intimation to IRP on 13.11.2025 at 5:15 PM)   |
| 7.  | Estimated date of closure of insolvency resolution process  | 180 days from the commencement of Insolvency Resolution process   |
| 8.  | Name and registration number of the insolvency professional acting as interim resolution professional                                 | <b>Name:</b> Chandra Prakash<br><b>Regn No:</b> IBBI/IPA-002/IP-N00660/2018-19/12023  |
| 9.  | Address and e-mail of the interim resolution professional, as registered with the Board   | <b>Address:</b> 1111, 11 <sup>th</sup> Floor, Indra Prakash Building, Barakhamba Road, New Delhi -110001<br><b>Email Address:</b> cppumba2409@gmail.com   |
| 10. | Address and e-mail to be used for correspondence with the interim resolution professional   | 1111, 11 <sup>th</sup> Floor, Indra Prakash Building, Barakhamba Road, New Delhi-110001<br><b>Email:</b> cirp.kushmanda@gmail.com   |
| 11. | Last date for submission of claims  | 27/11/2025  |
| 12. | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional  | The type of class of creditors is not ascertained as books of accounts not shared till date however the corporate debtor is into Real Estate segment.   |
| 13. | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | <b>1) Devendra Umrao</b><br><b>Regn No:</b> IBBI/IPA-003/IP-N00223/2019-20/12640<br><b>Add:</b> 94-D, Pocket F, Mayur Vihar Phase 2, East, National Capital Territory of Delhi, 110091<br><b>Email:</b> devumraoibc@gmail.com<br><b>2) Ms Rakesh Verma</b><br><b>Regn No:</b> IBBI/IPA-001/IP-P-01814/2019-20/12794<br><b>Add:</b> H.NO. 1099, Vikas Kunj, Vikas Puri, West Delhi 110018, West, National Capital Territory of Delhi-110018; <b>Email:</b> rverma@ravkassociates.com<br><b>3) Mr Varun Vasistha</b><br><b>Regn:</b> IBBI/IPA-001/IP-P-01919/2020-2021/13141<br><b>Add:</b> R-8, SOUTH EXTENSION PART 2, South, National Capital Territory of Delhi - 110049<br><b>Email:</b> cavarunvashisht@gmail.com |
| 14. | (a) Relevant Forms and (b) Details of authorized representatives are available at:  | a) To download the relevant forms, the web link is <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a><br>b) Details of authorized representatives is available at point 13.  |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Kushmanda Properties Private Limited on 12th November, 2025 vide order dated 12.11.2025 however the date of intimation of order to IRP by Court officer bench IV, New Delhi on 13.11.2025 at 5:15 pm

The creditors of Kushmanda Properties Private Limited are hereby called upon to submit their claims with proof on or before November 27, 2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 13, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [specify class] in Form CA

**Submission of false or misleading proofs of claim shall attract penalties.**

**Mr. Chandra Prakash**

**Regn. No: IBBI/IPA-002/IP-N00660/2018-2019/12023**

**Add:** 1111, 11<sup>th</sup> Floor, Indra Prakash Building, Barakhamba Road, New Delhi, National Capital Territory of Delhi-110001; **Email id:** cppumba2409@gmail.com  
**Date :** 15/11/2025  
**Place :** New Delhi  
**AFA valid upto 31.12.2025**